

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Tax Appeal No. 36 of 2013

The Indian Educational Foundation --- --- Appellant
Versus
Commissioner of Income, Ranchi --- --- Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary

Through: Video Conferencing

For the Appellant: Mr. Biren Poddar, Sr. Advocate
For the Respondent: Mr. Rahul Lamba, Advocate

14/ 24.06.2020 Mr. Biren Poddar, learned Senior Advocate appears for the appellant while Respondent Revenue is represented by Mr. Rahul Lamba through Video Conferencing.

2. It is an admitted matter. Appellant seeks to file certain additional document which they claim to have obtained through R.T.I and are relevant for adjudication of the issue raised in this appeal. It appears that no counter affidavit was filed earlier. As such, Mr. Rahul Lamba is allowed four weeks' time to seek instruction and file counter affidavit in both Memo of Appeal and Interlocutory Application (I.A. No. 3769/2019).

3. Let the matter be listed after five weeks so that the appellant, if so advised, may file rejoinder thereto.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/